# IN THE INCOME TAX APPELLATE TRIBUNAL
# DELHI BENCH : G : NEW DELHI

## BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
## AND
## SHRI N.K. CHOUDHRY, JUDICIAL MEMBER

ITA No.225/Del/2019
Assessment Year: 2012-13

| | | |
|---|---|---|
| ACIT,<br>Rohtak Circle,<br>Rohtak. | Vs | Sarva Haryana Gramin bank,<br>Plot No.1, Sector-3,<br>Rohtak,<br>Haryana.<br><br>PAN: AAKAS1464M |
| (Appellant) | | (Respondent) |

| | | |
|---|---|---|
| Assessee by | : | Shri Vivek Gupta, Advocate |
| Revenue by | : | Mrs. Parmita Biswas, CIT, DR |

CORRIGENDUM

It has come to our notice that in the order pronounced on 09.02.2022 in the above case, some mistakes have crept in which are corrected by this Corrigendum.

2. In para No.3, the sentence, ñHe accordingly submitted that the grounds raised by the assessee should be allowedò may be read as, ñHe accordingly submitted that the grounds raised by the Revenue should be dismissed.ò

3. In para No.5, the sentence, ñAccordingly, the grounds raised by the assessee are allowedò may be read as, ñAccordingly, the grounds raised by the Revenue are dismissed.ò

4. Para No.6 may be read as, ñIn the result, the appeal filed by the Revenue is dismissed.ò

5. Date of order may be read as ñ9th February, 2022ò instead of ñ9th February, 2021.ò

Sd/- Sd/-

(N.K. CHOUDHRY) (R.K. PANDA)
JUDICIAL MEMBER ACCOUNTANT MEMBER

Dated: 14th February, 2022.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi